

**Rehabilitation of Displaced Adivasis**

1089. SHRI VAMANRAO MAHADIK: Will the PRIME MINISTER be pleased to state:

(a) whether there are loopholes in the provisions of the Forest (Conservation) Act, 1980 relating to the aspect of rehabilitation of the displaced adivasis;

(b) if so, the steps taken to provide the relief to these adivasis and to plug the loopholes in the Act;

(c) the number of cases for their rehabilitation which are still pending; and

(d) the programmes of the Government to expedite the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS AND MINISTER OF STATE IN THE MINISTRY OF PROGRAMME IMPLEMENTATION (SHRIMATI MANEKA GANDHI):  
(a) No, Sir,

(b) According to the guidelines framed under the Forest (Conservation) Act, 1980 any proposal involving displacement of people has to be accompanied by a satisfactory plan for their rehabilitation. Government of India do not allow diversion of forest land for rehabilitation purpose. However, diversion of forest land for rehabilitation of scheduled castes and scheduled tribes who are required to be evicted from the core zone of a national park or a reserve is considered as special case. Clearance of proposals received from state Government is granted by the Ministry after examining cases from environmental angle also.

(c) No case of rehabilitation under the Forest (conservation) Act, 1980 is pending in this Ministry.

(d) Does not arise.

[*Translation*]

**Copying in Examinations**

1090. SHRI ATINDER PAL SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether there is increasing trend of copying in examinations;

(b) if so, the corrective steps taken or proposed to be taken in this regard;

(c) whether Government propose to stop the publication and sale of poor standard guides;

(d) if so, the steps taken by Government thereto; and if not, the reasons therefor; and

(e) the measures Government propose to take to raise the falling standard of education?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. M.G.K. MENON): (a) and (b). There have been incidences of copying in examinations in a few centres in different States and Union Territories.

The Boards of Secondary/Higher Secondary Education and the Directorates of Education in different States and Union Territories are instructed to ensure that no unfair means are used by the candidates during examinations. The steps for avoiding copying in examinations include conduct of surprise checks at examination centres by flying squads and appointment of senior level external observers at examination centres.